

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO: 545/95

DATE OF DECISION: 26.10.1999

The Indian Navy Civilian \_\_\_\_\_ Applicant.  
Staff Association and others.

Advocate for  
Applicant.

Versus

Union of India and others ----- Respondents.

Shri V.S. Masurkar. \_\_\_\_\_ Advocate for  
Respondent(s)

CORAM

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to

other Benches of the Tribunal?

(3) Library. - Yes

*R.G. Vaidyanatha*  
(R.G. Vaidyanatha)  
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:545.95

TUESDAY the 26th day of OCTOBER 1999

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri D.S.Baweja, Member(A)

1. The Indian Navy Civilian Staff Association, 27-B Bharucha Marg., Fort Bombay.
2. R.D'Silva  
C/o Western Naval Command  
Shahid Bhagaatsingh Road,  
Bombay.
3. T.V. Pankajkishan  
E/5,N.C.H. Colony  
Kanjur Marg., (West)  
Bombay. ....Applicant

V/s

1. Union of India through  
The Flag Officer,  
Commanding-in-Chief  
Western Naval Command  
Shahid Bhagatsingh Road,  
Bombay.
2. The Flag Officer  
Commanding-in-Chief  
Western Naval Command  
Shahid Bhagatsingh Road,  
Bombay. ....Respondents.

By Advocate Shri V.S.Masurkar.

ORDER (ORAL)

(Per Shri Justice R.G.Vaidyanatha, Vice Chairman )

In this application the applicants are challenging the policy decision of the Government regarding the ceiling limit of Bonus to certain officers with particular pay scale. The respondents have filed reply opposing the application.

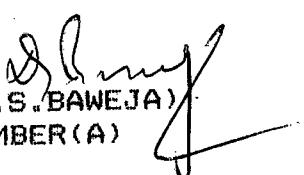
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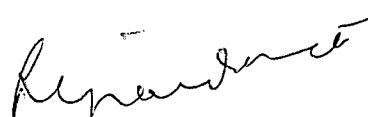
2. The case called out for final hearing. None appeared on behalf of the applicant. We have heard counsel for the respondents.

3. In this case the dispute raised is regarding the question of fixation of ceiling limit. This is a policy matter. The respondents have brought to our notice the judgement of Ernakulam Bench of this Tribunal in OA 733/96, wherein the Tribunal has held that in policy matters the Court or Tribunal should not interfere.

We are in agreement with this decision of the Ernakulam Bench.

4. In view of the above said judgement the applicants' prayer cannot be granted. OA is disposed of accordingly. No order as to costs.

  
(D.S. BAWEJA)  
MEMBER (A)

  
(R.G. VAIDYANATHA)  
VICE CHAIRMAN

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